D.No. 1996/93/XI.

1656

All communications should be addressed to the Registrar, Supreme Court, by designation, NOT by name. Telegraphic address:-"SUPREMECO"

SUPREME COURT INDIA

Mary (13)

Dated New Delhi, the 15th May, 1993. 19

FROM

Mr. H.S. Kaicker, B.A.LL.B., Assistant Registrar.

TO

The Registrar, Central Administrative Tribunal, Allahabad Bench at Allahabad.

20 (That)

INTERIOCUTORY APPLICATION NO. 2.

(Application for stay by notice of motion with a prayer for an ex parte order).

THE MATTER OF: CIVIL APPEAL NO. 2813 OF 1993.

UNION of India & Ors.

.. Appellants.

Versus

Virender Kumar Vishwakarma & Ors.

.. Respondents.

Sir,

I am directed to forward herewith for your information, and necessary action a certified copy of the Brder dated 10th May, 1993 of this Court made in the above matter.

Please acknowledge receipt.

Yours faithfully,

ASSISTANT REGISTRAR.

S. O . (J)

For necessary, action, immediately

for Acchos

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Registers 28-05-93

IN THE SUPREME COURT OF INDIA

COLUMNAL CIVIL APPELLATE JURISDICTION

INTERIOCUTORY APPLICATION NO. 2
(Application for stay by Notice of Motion with a prayer for an INTERLOCUTORY ex parte Order)

IN THE MATTER OF:

4

CIVIL APPEAL NO. 2813 OF 1993.

(Appeal by Special Leave granted by this Court by its Order dated the 10th May, 1993 in Petition for Special Leave to Appeal (Civil) No. 8281 of 1993 from the Judgment and Order dated 12th August, 1992 of the Central Administrative Tribunal, Allahabad Bench at Allahabad in Original Application No. 296 of 1992).

The Union of India, through the General Manager, North Eastern Railway Gorakhpur. Contified to be true copy

The Divisional Railway Manager, North Eastern Railway, Varanasi Division 2. Varanasi.

14/1 Beg 7/50%

- The Senior Divisional Personnel Officer Supreme Court of India 3. North Eastern Railway, Varanasi.
 - The Senior Divisional Mechanical Engineer, PETITIONERS 4. North Eastern Railway, Varanasi. VE APPELLANTS

Versus

- Virendra Kumar Vishwakarma, S/o Gopi Nath, 1. R/o S 16/19 Ghausabad, Varanasi Cantt; Working place Loco Shed, N.E. Rly, Varanasi.
- Nanda Chauhan, S/o Dotha, R/o Village and Post Nakhatpur, District Chaziapur, (UP) 2. Working Place Locoshed N.E. Rly, Varanasi.
- K. Shalowan, S/o C.E. Shalowan, R/o Old Loco Colony, 3. N.E. Railway Varanasi, Working at Loco Shed N.E. Rly, Varanasi.
- Nizamuddin Khan, S/o Rajjab Ali, Mohalla S 13/52 Telia Bagh, Working at Loco Shed, N.E. Railway, Varanasi.
- Mohammed Nasir Khan, S/o Habibullah Khan, R/o Nawapura Marhighat, Varanasi 5. Working at Loco Shed, N.E. Railway, Varanasi.
- Ram Ayodhya Sharma, S/o Ram Chandra Sharma, 6. Vill. Benwar P.O. Banwar Bengra, Distt. Chhapra (Bihar), Working at Loco Shed N.E. Railway, Varanasi.
- SitaRam Prasad, S/o Ram Dhani Prasad, R/o 'Quarter No. 170 L, Railway Colony, Varanasi. Working at Loco Shed N.E. Railway, Varanasi. Jan.

- 8. Gorakh Nath Tewari, S/o Ram Lakhan Tewari, Vill. Chillah Marawa, P.O. Bellore, Distt. Siwan (Bihar) Working at Loco Shed, N.E. Railway, Varanasi.
- 9. Shobh Nath, S/o Katwari, R/o D-65/462, Lahartara Bari, Line Main Gate, Varanasi, Working at Loco Shed N.E. Railway, Varanasi.
- 10. Nageshwar Rai, S/o Raghivir Rai, R/o Village Shahpur Diara, P.O. Sone Pur, Distt. Saran (Bihar) Working at Loco Shed N.E. Railway, Chapara Katehari.
 - 11. Sheo Pujan Rai, S/o Baldeo Rai, R/o Gola Bazar, Distt. Sonepur (Bihar) Working at Loco Shed N.E. Rly, Chapara Kutchahari.
 - 12. Lal Bachan Yadav, S/o Ram Dass Yadav, R/o Villege Gurwa P.O. Middha, Distt. Ballia, Working at Loco Shed N.E. Railway, Chapara Kutchheri. .. RESPONDENTS.

10th MAY 1993

CORAM:

HON'BLE MR. JUSTICE P.B. SAWANT HON'BLE MR. JUSTICE B.P. JEEVAN REDDY

For the Petitioners/Appellants: Mr. J. Ramamurthy Senior Advocate (M/s. A. Singh, and V.K. Verma, Advocates with him)

For Caveator/Respondent No. 8: Mr. Pramod Swarup Advocate.

for hearing before this Court on the 10th day of May, 1993 UPON hearing counsel for the appearing parties herein THIS COURT DOTH ORDER that pending the hearing and final disposal by this Court of the said application for stay after notice the judgment and order dated 12th August, 1992 of the Central Administrative Tribunal, Allahabad Bench at Allahabad in Original Application No. 296 of 1992 be and is hereby stayed.

AND THIS COURT DOTH FURTHER ORDER that this ORDER be punctually observed and carried into execution by all concerned.

WITNESS the HON BLE SIRI MANEPALLI NARAYANARAO
VENKATACHALIAH Chief Justice of India at the Supreme Court,
New Delhi dated this the 10th day of May, 1993.

SAL S. JAIN)

(B.S. JAIN) JOINT REGISTRAR.

SUPREME COURT

HNAT/CIVIL APPELLATE JURISDICTION

APPLICATION. INTER LOCUTORY NO. (Application for stay by notice of Motion with a prayer for ex parte order). IN THE MATGER OF:

CX V CIVIL APPEAL NO. 2813 OF 1993.

Union of India & Ors.

Appellant -Petitioner Whellung

Versus

Virendra Kumar Vishwakarma & Ors.

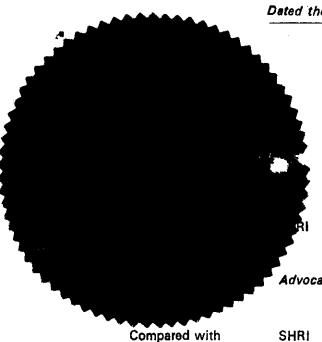
Respondent

ORDER CRANTING EX PARTE STAY DATED THIS THE 10th DAY OF MAY 1993.

Dated the

day of

199



V.K. Verma,

Advocate on Record for

Petitioners/Appellants.

Compared with

Framod Swarup,

No. of folios NK*

Advocate on Record for Caveator/Respondent No. 8.

TAKED IN MY PRESENCE